



2025:DHC:1834-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3341/2025 & CM APPL. 15782/2025
ANITA & ORS.Petitioners

Through: Dr. S. S. Hooda, Adv.

versus

UNION OF INDIA & ANR.Respondents

Through: Mr. Ankur Mittal, SPC with
Mr. Jitendra Kumar Tripathi, GP for UOI.

Mr. Ankur Mittal, CGSC with Mr. Aviraj
Pandey, Adv and Mr. Jitendra Kumar
Tripathi, GP.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

20.03.2025

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C.HARI SHANKAR, J.

1. Mr. Hooda, learned Counsel for the petitioners, seeks leave to withdraw this petition, with liberty to file appropriate proceedings challenging the statutory rules.

2. Leave and liberty is granted as aforesaid.

3. The present petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 20, 2025/sk

[Click here to check corrigendum, if any](#)